Sl. No.	Name of State	No. of Hospitals
8.	Punjab	29
9.	Uttar Pradesh	156
10.	West Bengal	12
11.	Maharashtra	31
V.	Total	407

In April, 2014, the three tier Grievance Redressal Mechanism has been reconstituted to make it more effective.

Children forced to work as labourers

†3010. SHRI LAL SINH VADODIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that children are forced to work as child labourer in Delhi and also in other parts of the country after their emancipation from child labour;
- (b) if so, whether Government is contemplating to make any special arrangements for them; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) No such specific reports have been received from the State Governments.

(b) and (c) No, Sir. The question does not arise.

Violation of labour laws in industrial units in and around NCT of Delhi

- 3011. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that some of the industrial units established in and around NCT of Delhi are indulging in violation of labour laws;
 - (b) if so, the details thereof; and
- (c) the action being initiated by Government to curb malpractices by industrial units?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) Government of NCT of Delhi has informed that they have not received any specific complaint in respect of violation of Labour Laws.

(c) If any complaint in respect of violation of Labour Laws is received in Labour Department, complaint based inspection is carried out, irregularities/violations if any, are brought to the notice/knowledge of the employer, time for rectification/compliance is provided to the employers, in case they fail to do so, prosecution/challans are filed under the provision of Labour Laws in the court of Metropolitan Magistrate.

ESI hospitals in Delhi

3012. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of Employees' State Insurance (ESI) hospitals in Delhi;
- (b) the income level up to which this facility is provided by Government and whether the facility is also provided to the people who are above this income level;
- (c) whether it is also a fact that the indented medicines are being given to patients after a delay of 20 days and that too are given in instalments by the Kendriya Bhandar, Tilak Vihar to the ESI Dispensary for the disbursement to the patients; and
- (d) if so, the action taken in this regard to facilitate the patients suffering from such fatal diseases?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) There are four Employees' State Insurance Corporation (ESIC) hospitals in Delhi.

- (b) As per Rule 50 of ESI (Central) Rules, 1950, the employees of factories and establishments drawing monthly wages up to ₹ 15,000/- (₹ 25,000/- in case of persons with disabilities) are covered under ESI Act, 1948 and are eligible for facilities provided under the Act. The employees drawing wages more than wage ceiling prescribed under Rule 50 of ESI (Central) Rules, 1950 are not eligible for facilities provided under ESI Act, 1948.
- (c) The medicines are given to patients on the same day as per the requirement. However, there may be some delay for those medicines which are neither available under DG-ESIC Rate Contract nor readily available with the empanelled chemists.
 - (d) Does not arise, in view of reply to part (c) of the question above.